

Hospital Daily Cash Rider

The Hospital Daily Cash Rider can only be bought along with the Base Plan and cannot be bought in isolation or as a separate product. The Rider is subject to the terms and conditions stated below and also the Policy terms, conditions, exclusions and applicable endorsements of the Base Plan. This Rider shall be available only if the same is specifically mentioned in the Policy Schedule.

Section 1. Benefits

Please Note: Any claim in this rider Policy will only be admissible when it qualifies according to the terms, conditions and exclusions in the Base Plan.

If an Insured Person suffers an Illness or Injury during the Policy Period that requires Hospitalisation as an inpatient, then

- i. Inpatient Benefit- We will pay Daily Cash amount for maximum 30 days per Policy Year for each continuous and completed period of 24 hours the Insured Person is Hospitalised;
- ii. Intensive Care Unit Benefit- We will pay twice the Daily Cash amount for maximum 30 days per Policy Year for each continuous and completed period of 24 hours that the Insured Person is Hospitalised and admitted in an Intensive Care Unit. Whenever Intensive Care Unit benefit is admissible under the policy, We will not pay for Daily Cash benefit in i. above for the period when the Insured Person is in Intensive Care Unit.

Our maximum liability shall be restricted to the Sum Insured mentioned for this rider in the Policy Schedule.

Section 2. General Exclusions

All exclusions as mentioned in the Base Plan unless otherwise stated and covered in Section 1 of Hospital Daily Cash Rider policy wordings.

Section 3. Terms & Conditions applicable in the Policy

A. Policy Period

The policy will be issued for a period of 1, 2 & 3 year(s) period depending on the period of Base Plan.

B. Sum Insured Enhancement

Sum Insured of this rider Policy will remain same during Policy Period. At the time of renewal, Insured Person will have the option to switch to any of the Sum Insured options available in this rider Policy.

C. Loading

There are no loadings applicable in this Policy.

D. Discount

- i. Discount of 7.5% on 2 years and 10% on 3 years policy premiums when paid on lump sum payment mode.
- ii. Family Discount of 10% if 2 or more family members are covered under Individual Sum Insured Plan of this Policy.

E. Waiting Period

There are no waiting periods in this Policy. However, this Policy shall follow waiting periods applicable in Base Plan.

F. Premium Payment in Instalments

Policyholder has the option to pay the premium in instalments on monthly, quarterly and Half Yearly basis apart from lump sum payment. However, premium payment mode under this rider Policy will be same as that of premium payment mode chosen in Base Plan or it can be lump sum payment.

If the **Insured Person** has opted for Payment of Premium on an installment basis i.e. Half Yearly, Quarterly or Monthly, as mentioned in the **Policy Schedule**, the following Conditions shall apply (notwithstanding any terms contrary elsewhere in the Policy)

- i.Grace Period of 15 days would be given to pay the installment premium due for the Policy.
- ii.During such **Grace Period**, coverage will not be available from the due date of installment premium till the date of receipt of premium by **Company**.
- iii.The **Insured Person** will get the accrued continuity benefit in respect of the "Waiting Periods", "Specific Waiting Periods" in the event of payment of premium within the stipulated **Grace Period**.
- iv. No interest will be charged If the installment premium is not paid on due date.



v.In case of installment premium due not received within the **Grace Period**, the Policy will get cancelled.
vi.In the event of a claim, all subsequent premium installments shall immediately become due and payable.
vii.The **Company** has the right to recover and deduct all the pending installments from the claim amount due under the policy.

- viii. Policyholder has an option to withdraw from the auto deduction mode at least 15 days prior to the due date of instalment premium. In this case, payment for the remaining instalments will have to be made at the time of withdrawal for the continuation of the Policy.
- ix. There is no obligation on Us to remind the Insured Person/Policyholder of the due dates.

G. Cancellation

The Policyholder may cancel this policy by giving 15days' written notice and in such an event, the Company shall refund premium for the unexpired policy period as detailed below.

1 Year Policy Period		2 Year Policy Period		3 Year Policy Period	
Length of time Policy in force	% of premium refunded	Length of time Policy in force	% of premium refunded	Length of time Policy in force	% of premium refunded
Up to 1 Month	75.00%	Up to 1 Month	87.50%	Up to 1 Month	91.70%
Up to 3 Months	50.00%	Up to 3 Months	75.00%	Up to 3 Months	83.30%
Up to 6 Months	25.00%	Up to 6 Months	62.50%	Up to 6 Months	75.00%
Exceeding 6 Months	Nil	Up to 12 Months	48.00%	Up to 12 Months	66.60%
		Up to 15 Months	25.00%	Up to 15 Months	50.00%
		Up to 18 Months	12.00%	Up to 18 Months	41.60%
		Exceeding 18 Months	Nil	Up to 21 Months	33.30%
				Up to 24 Months	8.30 %
			·	Exceeding 24 Months	Nil

Notwithstanding anything contained herein or otherwise, no refunds of premium shall be made in respect of Cancellation where, any claim has been admitted or has been lodged or any benefit has been availed by the **Insured Person** under the **Policy**.

- i. The Company may cancel the policy at any time on grounds of misrepresentation non-disclosure of material facts, fraud by the insured person by giving 30 days' written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud.
- ii. If an Insured Person dies, he will cease to be an Insured Person upon Us receiving all relevant particulars and documents in this regard. We will return a rateable part of the premium received for such person IF AND ONLY IF there are no claims in respect of that Insured Person under this Rider Policy or Base Plan.

H. Non- Disclosure or Misrepresentation:

- If at the time of issuance of Policy or during continuation of the Policy, the information provided to Us in the proposal form or otherwise, by You or the Insured Person or anyone acting on behalf of You or an Insured Person is found to be incorrect, incomplete, suppressed or not disclosed, wilfully or otherwise, the Policy shall be:
 - i.cancelled ab initio from the inception date or the renewal date (as the case may be), or the Policy may be modified by Us, at our sole discretion, upon 30 day notice by sending an endorsement to Your address shown in the Schedule; and
 - ii.the claim under such Policy if any, shall be prejudiced.
- **II.** We may also exercise any of the below listed options for the purpose of continuing the health insurance coverage in case of Non-Disclosure/Misrepresentation of Pre-existing diseases subject to your prior consent;
 - i. Permanently exclude the disease/condition and continue with the Policy
 - ii. Incorporate additional waiting period of not exceeding 4 years for the said undisclosed disease or condition from the date the non-disclosed condition was detected and continue with the Policy.
 - iii. Levy underwriting loading from the first year of issuance of policy or renewal, whichever is later.



The above options will not prejudice the rights of the Company to invoke cancellation under clause I above.

I. Fraud

If any claim made by the **Insured Person**, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the **Insured Person** or anyone acting on his/her behalf to obtain any benefit under this **Policy**, all benefits under this policy and the premium paid shall be forfeited.

Any amount already paid against claims made under this Policy but which are found fraudulent later shall be repaid by all recipient(s)/policyholder(s), who have made that particular claim, who shall be jointly and severally liable for such repayment to the **Insurer**.

For the purpose of this clause, the expression "fraud" means any of the following acts committed by the **Insured Person** or by his agent or the hospital/doctor/any other party acting on behalf of the Insured Person, with intent to deceive the insurer or to induce the insurer to issue an insurance policy:

- the suggestion, as a fact of that which is not true and which the **Insured Person** does not believe to be true;
- b) the active concealment of a fact by the **Insured Person** having knowledge or belief of the fact;
- c) any other act fitted to deceive; and
- d) any such act or omission as the law specially declares to be fraudulent

The Company shall not repudiate the claim and / or forfeit the **Policy** benefits on the ground of Fraud, if the **Insured Person** / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the **Insurer**.

J. Free Look Period

The Free Look Period shall be applicable on new individual health insurance policies and not on renewals or at the time of porting/migrating the Policy.

The **Insured Person** shall be allowed free look period of fifteen days from date of receipt of the policy document to review the terms and conditions of the policy, and to return the same if not acceptable.

If the Insured has not made any claim during the Free Look Period, the insured shall be entitled to

- i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the **Insured Person** and the stamp duty charges or
- ii. where the risk has already commenced and the option of return of the Policy is exercised by the Insured Person, a deduction towards the proportionate risk premium for period of cover **or**
- iii. Where only a part of the insurance coverage has commenced, such proportionate premium commensurate with the insurance coverage during such period.

K. Renewal of Policy

The policy shall ordinarily be renewable except on grounds of fraud, misrepresentation by the insured person.

- i. The Company shall endeavour to give notice for **Renewal**. However, the Company is not under obligation to give any notice for **Renewal**.
- ii. **Renewal** shall not be denied on the ground that the **Insured Person** had made a claim or claims in the preceding policy years.
- iii. Request for **Renewal** along with requisite premium shall be received by the Company before the end of the policy period.
- iv. At the end of the policy period, the **Policy** shall terminate and can be renewed within the **Grace Period** of 30 days to maintain continuity of benefits without **Break in Policy**. Coverage is not available during the **Grace Period**.
- v. No loading shall apply on renewals based on individual claims experience.
- vi. This Policy will be renewed only if Base Plan is being renewed. In case Base Plan is not being renewed, this rider Policy will not be eligible to be renewed.

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L. Notification of Claims

We must be informed of any event or occurrence that may give rise to a claim under this Policy within 30 days of it occurrence.

M. Claim Payment - Important terms and conditions

- i. Claim under this rider Policy will only be admissible when it qualifies according to the terms, conditions and exclusions in the Base Plan.
- ii. We shall be under no obligation to make any payment under this Policy unless We have received all premium payments in full in time and all payments have been realized and We have been provided with the documentation and information We have requested to establish the circumstances of the claim, its quantum or Our liability for it, and unless the Insured Person has complied with his obligations under this Policy.
- iii. We will only make payment to You under this Policy. Receipt of payment by You shall be considered as a complete discharge of Our liability against the respective claim under this Policy. In the event of Your death, We will make payment to the Nominee (as named in the Policy Schedule), payments under this Policy shall only be made in Indian Rupees within India.
- iv. The assignment of benefits of the policy shall be subject to applicable law.
- v. We are not obliged to make payment for any claim or that part of any claim that could have been avoided or reduced if the Insured Person had not taken undue risk.
- vi. The **Company** shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document.
- vii. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the **Policyholder** from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the **Bank Rate**.
- viii. However, where the circumstances of a claim warrant an investigation in the opinion of the **Company**, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document. In such cases, the **Company** shall settle or reject the claim within 45 days from the date of receipt of last necessary document.
- ix. In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the **Policyholder** at a rate 2% above the **Bank Rate** from the date of receipt of last necessary document to the date of payment of claim.
- x. If **We**, for any reason decide to reject the claim the reasons regarding the rejection shall be communicated to **You** in writing within 30 days of the receipt of documents.

N. Notices

Any notice, direction or instruction under this Policy shall be in writing and if it is to:

- i. Any Insured Person, it would be sent to You at the address specified in Schedule / endorsement.
- ii. Us, shall be delivered to Our address specified in the Schedule.
- iii. No insurance agents, brokers, other person/ entity is authorised to receive any notice on Our behalf.

O. Dispute Resolution Clause

Any and all disputes or differences under or in relation to this Policy shall be determined by the Indian Courts and subject to Indian law.

P. All other conditions will be applicable as mentioned in the Base Plan.

Section 4. Other Important Terms You should know

The terms defined in the Base Plan and at other junctures in the Policy Wording have the meanings ascribed to them wherever they appear in this Policy and, where appropriate, references to the singular include references to the plural; references to the male include the female and references to any statutory enactment include subsequent changes to the same. All terms are subject to the terms defined in the Base Plan and additional terms defined below.

Def. 1. **Base Plan** means any retail indemnity health Insurance policy issued by HDFC ERGO Health Insurance Limited including its terms and conditions, any annexure thereto and the Policy Schedule (as amended from time to time), the information statements in the proposal form and the Policy wording (including endorsements, if any) and to which this Rider is attached.



- Def. 2. **Bank Rate** means the rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due.
- Def. 3. Commencement Date means the commencement date of this Policy as specified in the Schedule.
- Def. 4. **Condition Precedent** means a policy term or condition upon which the Insurer's liability under the policy is conditional upon.
- Def. 5. **Day Care centre** means any institution established for day care treatment of illness and/or injuries or a medical setup within a hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified medical practitioner AND must comply with all minimum criteria as under—
 - -has qualified nursing staff under its employment;
 - -has qualified medical practitioner/s in charge;
 - -has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - -maintains daily records of patients and will make these accessible to the insurance company's authorized personnel
- Def. 6. **Dependents** means only the family members listed below:
 - i) Your legally married spouse as long as she continues to be married to You;
 - ii) Your children Aged between 91 days and 25 years if they are unmarried
 - iii) Your natural parents or parents that have legally adopted You, provided that the parent was below 65 years at his initial participation this Policy.
 - iv) Your Parent -in-law as long as Your spouse continues to be married to You and were below 65 years at his initial participation in this Policy.
 - All Dependent parents must be financially dependent on You.
- Def. 7. **Dependent Child** means a child (natural or legally adopted), who is unmarried, aged between 91 days and 25 years, financially dependent on the primary Insured or Proposer and does not have his / her independent sources of income.
- Def. 8. **Disclosure of information norm** means the policy shall be void and all premiums paid hereon shall be forfeited to the Company, in the event of misrepresentation, mis-description or non-disclosure of any material fact.
- Def. 9. **Family Floater** means a Policy described as such in the Schedule where under You and Your Dependents named in the Schedule are insured under this Policy as at the Commencement Date. The Sum Insured for a Family Floater means the sum shown in the Schedule which represents Our maximum liability for any and all claims made by You and/or all of Your Dependents during the Policy Period.
- Def. 10. **Grace Period** means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a Policy in force without loss of continuity benefits such as waiting periods and coverage of Pre-Existing Diseases. Coverage is not available for the period for which no premium is received.
- Def. 11. **Hospital** means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act OR complies with all minimum criteria as under:
 - has qualified nursing staff under its employment round the clock,
 - has at least 10 in-patient beds, in towns having a population of less than 10,00,000 and 15 in-patient beds in all other places.
 - has qualified Medical Practitioner(s) in charge round the clock,
 - has a fully equipped operation theatre of its own where surgical procedures are carried out,
 - maintains daily records of patients and will make these accessible to the insurance company's authorized personnel.
- Def. 12. **Hospitalisation** or **Hospitalised** means admission in a Hospital for a minimum of 24 consecutive hours except for specified procedures / treatments, where such admission could be for a period of less than 24 consecutive hours.



- Def. 13. **Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function which manifests itself during the Policy Period and requires medical treatment
 - a) Acute Condition means a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/illness/injury which leads to full recovery.
 - b) Chronic Condition means a disease, illness, or injury that has one or more of the following characteristics:
 - it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and / or tests
 - —it needs ongoing or long-term control or relief of symptoms
 - it requires your rehabilitation or for you to be specially trained to cope with it
 - —it continues indefinitely
 - —it comes back or is likely to come back.
- Def. 14. **Injury** means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
- Def. 15. Inpatient Care means treatment for which the Insured Person has to stay in a Hospital for more than 24 hours for a covered event.
- Def. 16. **Intensive Care Unit** means an identified section, ward or wing of a Hospital which is under the constant supervision of a dedicated Medical Practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
- Def. 17. Insured Person means You and the persons named in the Schedule.
- Def. 18. **Network Provider** means Hospitals or health care providers enlisted by an insurer, TPA or by a TPA and insurer together to provide medical services to an insured on payment by a cashless facility
- Def. 19. Non Network means any Hospital, day care centre or other provider that is not part of the Network
- Def. 20. **Notification of Claim** means the process of notifying a claim to the insurer or TPA through any of the recognized modes of communication.
- Def. 21. **Policy Period** means the period between the Commencement Date and the Expiry Date specified in the Schedule.
- Def. 22. Policy Year means a year following the Commencement Date and its subsequent annual anniversary.
- Def. 23. Pre-existing disease means any condition, ailment, injury or disease:
 - i) That is/are diagnosed by a physician within 48 months prior to the effective date of the policy issued by the insurer or its reinstatement or
 - ii) For which Medical advice or treatment was recommended by, or received from, a physician within 48 months prior to the effective date of the policy or its reinstatement.
- Def. 24. **Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for **Pre-Existing Diseases**, time-bound exclusions and for all waiting periods.
- Def. 25. **TPA** means the third party administrator that We appoint from time to time as specified in the Schedule.
- Def. 26. We/Our/Us means the HDFC Ergo Health Insurance Company Limited.
- Def. 27. You/Your/Policyholder means the insured person named in the Policy Schedule who is insured under the policy.

Section 5. Claim Procedure

What do I do in case of a claim or any assistance?

- Please quote your member ID/policy number in all your correspondences.
- Please use the Claim Intimation Form (available on our website under Other Forms in the Downloads section) for intimation of a claim



- For claims related to Planned Hospitalization: contact us at least 48 hours prior to hospitalization
- For claims related to unplanned or Emergency Hospitalization: contact us within 24 hours of hospitalization
- Please send the duly signed claim form and all the information/ documents mentioned* therein to us within 15 days
 of the completion of the treatment
 - * Please refer to claim form for complete documentation
- If there is any deficiency in the documents/information submitted by you, We will send the deficiency letter within 7 days of receipt of the claim documents
- On receipt of the complete set of claim documents, we will make the payment for the admissible amount, along with a settlement statement within 30 days
- The payment will be made in the name of the proposer
- We can be contacted through:

Website: www.hdfcergohealth.com

- Toll Free: 1800-102-0333

- Fax : 1800- 425- 4077

- Courier :

Claims Department,

HDFC ERGO Health Insurance Limited Ground floor, Srinilaya – Cyber Spazio

Suite # 101,102,109 & 110, Ground Floor, Road No. 2, Banjara Hills,

Hyderabad-500 034

Or

Claims Department,

HDFC ERGO Health Insurance Limited,

2nd & 3rd Floor, iLABS Centre, Plot

No. 404-405, Udyog Vihar, Phase-III,

Gurgaon-122016, Haryana.

For any doubt or clarifications and/or information, call our Toll Free Line at 1800-1020-333 or log on to our website-www.hdfcergohealth.com or email us at customerservice@hdfcergohealth.com

Supporting Documentation & Examination

We may request any document to establish our liability towards a claim within 15 days of either Our request or the Insured Person's discharge from Hospital or completion of treatment, whichever is earlier. The Company may accept claims where documents have been provided after a delayed interval only in special circumstances and for the reasons beyond the control of the insured.

List of documents but not limited to the following will be required to be submitted with every claim:

- i) Our claim form, duly completed and signed for on behalf of the Insured Person.
- ii) All reports and records, including but not limited to all medical reports, case histories, investigation reports, treatment papers, discharge summaries.
- iii) A precise diagnosis of the treatment for which a claim is made.
- iv) Regulatory requirements as amended from time to time, currently mandatory NEFT (to enable direct credit of claim amount in bank account) and KYC (recent ID/Address proof and photograph) requirements.

The Insured Person shall have to undergo medical examination by Our authorized Medical Practitioner, as and when We may reasonably require, to obtain an independent opinion for the purpose of processing any claim. We will bear the cost towards performing such medical examination (at the specified location) of the Insured Person.

Section 6. Redressal of Grievance

If You have a grievance that You wish Us to redress, You may contact Us with the details of Your grievance through:

- Our website : www.hdfcergohealth.com

E-mail : customerservice@hdfcergohealth.comE-mail specific for Senior citizens : seniorcitizen@hdfcergohealth.com

- Toll Free : 1800-102-0333 - Fax : +91-124-4584111

- Courier : Any of Our Branch office or Corporate office

Hospital Daily Cash Rider - Policy Wordings HDFC ERGO Health Insurance Limited



Insured person may also approach the grievance cell at any of the company's branches with the details of grievance. If Insured person is not satisfied with the redressal of grievance through one of the above methods, Insured Person may contact the grievance officer at

The Grievance Cell, HDFC ERGO Health Insurance Limited, 2nd and 3rd Floor, iLABS Centre, Plot No 404-405, Udyog Vihar, Phase III, Gurgaon, Haryana-122016.

For updated details of grievance officer, kindly refer the link: https://www.hdfcergohealth.com/escalate-your-case.aspx

- i. If Insured person is not satisfied with the redressal of grievance through above methods, the insured person may also approach the office of Insurance Ombudsman of the respective area/region for redressal of grievance as per Insurance Ombudsman Rules 2017.
- ii. Grievance may also be lodged at IRDAI Integrated Grievance Management System https://igms.irda.gov.in/

Office Details	Jurisdiction Union Territory, District)	of	Office
TilakMarg, Relief Road,	Gujarat, Dadra & Daman and Diu.	Nagar	Haveli,
BENGALURU - Smt. Neerja Shah Office of the Insurance Ombudsman, JeevanSoudhaBuilding,PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@ecoi.co.in	Karnataka.		
BHOPAL - Shri Guru Saran Shrivastava Office of the Insurance Ombudsman, JanakVihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: bimalokpal.bhopal@ecoi.co.in	Madhya Chattisgarh.		Pradesh
BHUBANESHWAR - Shri Suresh Chandra Panda Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429 Email: bimalokpal.bhubaneswar@ecoi.co.in CHANDIGARH - Dr. Dinesh Kumar Verma	Orissa.		



()ttico l)otaile	Jurisdiction of Office Union Territory, District)
	Himachal Pradesh, Jammu & Kashmir, Chandigarh.
CHENNAI – 600 018	Tamil Nadu, Pondicherry Town and Karaikal (which are part of Pondicherry).
DELHI - ShriSudhir Krishna Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi - 110 002. Tel.: 011 - 23232481/23213504 Email: bimalokpal.delhi@ecoi.co.in	Delhi.
JeevanNivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001(ASSAM). Tel: 0361 - 2632204 / 2602205	Megnalaya, Manipur, Mizoram, Arunachal Pradesh
Hydershad - 500 000	Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry.
JAIPUR - Smt. SandhyaBaliga Office of the Insurance Ombudsman, JeevanNidhi - II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363 Email: Bimalokpal.jaipur@ecoi.co.in	Rajasthan.
	Lakshadweep, Mahe-a part of Pondicherry.



Office Details	Jurisdiction of Office Union Territory, District)
Ernakulam - 682 015. Tel.: 0484 - 2358759 / 2359338 Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@ecoi.co.in	
KOLKATA - Shri P. K. Rath Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax : 033 - 22124341 Email: bimalokpal.kolkata@ecoi.co.in	West Bengal, Sikkim, Andaman & Nicobar Islands.
LUCKNOW -Shri Justice Anil Kumar Srivastava Office of the Insurance Ombudsman, 6th Floor, JeevanBhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@ecoi.co.in	Chitrakoot, Alianabad, Mirzapur, Sonbhabdra, Fatehpur, Pratapgarh, Jaunpur,Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi Balrampur Basti Ambedkarnagar
MUMBAI - ShriMilind A. Kharat Office of the Insurance Ombudsman, 3rd Floor, JeevanSevaAnnexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@ecoi.co.in	Goa, Mumbai Metropolitan Regior excluding Navi Mumbai & Thane.
Office of the Insurance Ombudsman, BhagwanSahai Palace 4th Floor Main Road	of Uttar Pradesh Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun Bulandshehar, Etah, Kanooj, Mainpuri, Mathura Meerut, Moradabad, Muzaffarnagar, Oraiyya Pilibhit, Etawah, Farrukhabad, Firozbad
PATNA - Shri N. K. Singh Office of the Insurance Ombudsman, 1st Floor,Kalpana Arcade Building,, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@ecoi.co.in	Bihar, Jharkhand.



Office Details				Jurisdiction Union Territory, Dist	of crict)	Office
PUNE Office of the JeevanDarshan C.T.S. No.s. N.C. Kelkar Pune – Tel.: Email: bimalokpal.p	413	Ombu 3rd to arayan L 020-41	Doth	Maharashtra, Area of Navi excluding Mumbai N	Mumbai and Jetropolitan Region.	Thane

IRDAI REGULATION NO 12: This Policy is subject to regulation 12 of IRDAI (Protection of Policyholder's Interests) Regulation 2017.

Section 7. Schedule of Benefits

Benefits	Sum Insured (in Rs.)				
	1,000 per day	2,000 per day	3,000 per day		
Inpatient Benefit	1,000 per day for maximum 30 days	2,000 per day for maximum 30 days	3,000 per day for maximum 30 days		
Intensive Care Unit Benefit	2 X 1,000 per day for maximum 30 days	2 X 2,000 per day for maximum 30 days	2 X 3,000 per day for maximum 30 days		